

CP NO. 103(ND)/2015
RT No.08/2016

Surinder Kumar Viridi

...Petitioner

Versus.

M/s Beavers Leathers Pvt. Ltd. & Ors.

...Respondents

Present:- Mr. Vishal Kumar, Advocate with Mr. Surinder Kumar Viridi, petitioner, in person
Mr. Rajinder Mahajan, Advocate for respondent No.1 to 3.

Learned counsel for respondents has filed affidavit dated 07.09.2016 in compliance with the previous order dated 23.08.2016 and submits that the compliance of the order dated 19.05.2016 of Company Law Board was made by sending the response dated 02.06.2016 addressed to the Bench Officer of the Board which was accompanied by the DDR No.425 dated 28.04.2016. Learned counsel for petitioner submits that the respondent is not intentionally producing original record which are quite relevant for that purpose and seeks to file a detailed response to the said application dated 02.06.2016. Let the same be filed in triplicate with the Registry during the course of the day. Copy of the same has been supplied to the learned counsel for the respondent.

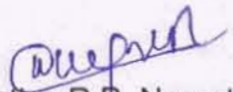
Learned counsel for the respondents seeks time to file counter to the response being filed by the petitioner today. Let the needful be done four days before the date fixed with advance copy to the counsel

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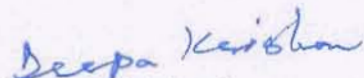
Deepa Krishan

opposite. Prayer for interim relief made ⁱⁿ Misc. Application to be filed today, be argued on the next date.

List the matter for 26.09.2016.


(Justice R.P. Nagrah)
Member (Judicial)

September 08, 2016


(Deepa Krishan)
Member (Technical)

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